

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI, PRINCIPAL BENCH**

**Company Appeal (AT) (Ins.) No. 993 of 2020**

**In the matter of:**

**Air Travel Enterprises India Ltd.**

**....Appellant**

**Vs.**

**Union Bank of India & Ors.**

**...Respondents**

**Present**

**For Appellant: Dr. KS Ravichandran, PCS.**

**Ms. S. Manjula Devi, Advocate.**

**For Respondents: Mr. Alok Kumar, Ms. Drishti Harpalani, Ms. Somya Yadav and Mr. Uday Arora, for R-1.**

**Mr. Client Li Johny, for R-4.**

**ORDER**  
**(Virtual Mode)**

**15.04.2021:** Heard the Learned Counsel for Respondent No. 1 and 4.

Learned Counsel for the Respondent seeks time to file the Compilation of Judgement(s).

Prayer allowed.

Learned Counsel for the Respondent is permitted to file the Compilation of Judgement(s) within one week. He is also directed to serve soft copy of Compilation of Judgement(s) to the Learned Counsel for the Appellant.

By way of reply by Learned Counsel for the Appellant, list this case on **27<sup>th</sup> April, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

*ha/nn*